

(e) if so, the details thereof and if not, the reasons therefor?

[*Translation*]

Shri K.P. Rao Committee

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) the problems of Indian fishermen in the Palk Strait relate to the incidents of harassment of and attacks on Indian fishermen by Sri Lankan Navy.

3634. DR. CHINTA MOHAN :
DR. MAHADEEPAK SINGH
SHAKYA :

Will the Minister of POWER be pleased to state :

(b) This information is being collected and will be placed before the House.

(a) whether the Union Government have received the recommendations made by Shri K.P. Rao Committee;

(c) As per information sent by Tamil Nadu Government on incidents of firing on Indian fishermen by Sri Lankan Navy during the last three years, a total of 24 fishermen were killed in these incidents. In response to our demarches to Sri Lankan Government, the latter have denied the involvement of Sri Lankan navy in most of these incidents, while its response in some cases is awaited.

(b) if so, the details of these recommendations;

(c) whether the Government have decided to implement these recommendations;

(d) if so, the details of the scheme formulated for this purpose; and

(e) the extent of profit likely to be earned by the country annually as a result of implementation of these recommendations?

(d) and (e) The problems of fishermen in the Palk Strait area have been under active discussion by the Government with the Government of Sri Lanka. This issue was discussed between the two Governments at Foreign Secretary level talks held in Delhi in October 1993, and again between senior officials of the two Governments in Colombo in March 1994. During these discussions, the Government conveyed its strong concern over the recent incidents affecting Indian fishermen. Both sides have decided to implement effectively the agreed measures to prevent such incidents, as also to keep in touch on this matter.

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) The Report of K.P. Rao Committee on "principles of fixation of tariff for the Central Sector Power Stations", was received by the Central Government in the month of June 1990. The Committee suggested formulation of a two part tariff formula applicable for thermal power stations, comprising fixed charges and variable charges, as also, a single-part formula for hydro-stations.

(c) Yes, Sir.

(d) The Central Government had decided to implement the Report without any material changes and advised State Governments and SEBs, accordingly.

(e) Since the Report deals with fixation of tariff from Central Power Stations to SEBs, it is not feasible to assess the extent of profit to be earned by the country annually.

Koel Karo Project

3635. SHRI SURYA NARAYAN SINGH : Will the Minister of POWER be pleased to state :

(a) whether the Union Government have taken a decision to stop construction of the Koel Karo hydel project;

(b) if so, the reasons therefor;

(c) whether the Government of Bihar has submitted a representation in this regard;

(d) if so, the details thereof; and

(e) whether the Union Government propose to take steps for the construction of this project after reviewing its decision in view of the backwardness of the tribal dominated areas and the shortage of irrigation facilities and power thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) No, Sir. Govt. of India was however, in December 1993, compelled to inform the Govt. of Bihar, who were seeking immediate steps to implement the project, that the State Govt. may explore the possibility of execution of the Koel Karo Hydroelectric Project through private participation since

the current resource position of NHPC, just does not enable it to start work immediately on this large project.

(c) and (d) The Govt. of Bihar has expressed its inability to allocate funds from the State Plan and requested the Govt. of India to provide funds for the project or direct NHPC to arrange funds from external agencies.

(e) The Govt. of India is committed to take up execution of the project as soon as the resource position permits.

Tehri Dam

3636. SHRI PRABHU DAYAL KATHERIA :
SHRI RAJVEER SINGH :

Will the Minister of POWER be pleased to state :

(a) the construction phase of the Tehri Dam project in Uttar Pradesh at present;

(b) the total amount spent so far on this project;

(c) whether it is a fact that due to some hurdles the construction work of this project has been delayed;

(d) whether the Government are taking any measures to remove those hurdles; and

(e) the time by which this project is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) State-I of the Tehri Dam Hydroelectric Power Project